

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5072
ANSWERED ON:24.04.2015
EXTENSION OF CGHS BENEFITS
Patil Shri A.T. (Nana)

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the provisions with regard to extension of the Central Government Health Scheme (CGHS) benefits to the dependant retired parents of serving central Government employees who have retired from State Governments/PSUs services;
- (b) whether such retired parents of serving employees drawing monthly pension of more than ` 3500 along with other allowances and suffering from critical illness viz. cancer, liver failure etc. are entitled for medical facilities under the CGHS rules;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken/proposed to be taken by the Government to extend the benefits of CGHS facilities to such senior retired parents?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

- (a): There are no specific provisions for extension of CGHS benefits to retired dependent parents of serving Central Government employees who have retired from State Government/ PSUs services.
- (b) & (c): As per the CGHS guidelines, the income limit for the purpose of dependency / providing CGHS coverage to the dependent family members of the CGHS covered Central Government employees is : members of family (other than spouse) whose income is less than Rs. 3500/- per month (Le. up to Rs, 3499/- pm) plus the amount of dearness relief thereon as on the date of consideration.
- (d): At present, there is no proposal to extend the benefits of CGHS to such senior retired parents.